

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3379 of 2020

Somnath Ganjhu.

.....Petitioner

Versus

The State of Jharkhand.

.....Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. A.K. Chaturvedy, Advocate

For the State

: Mr. Jitendra Pandey, A.P.P.

02/9-9-2020

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner apprehends his arrest in connection with Chandwa P.S. Case No. 10 of 2020.

Marriage of the informant was solemnized with the petitioner in 2009. It has been alleged that the petitioner had an illicit relationship with another girl. It has further been alleged that there was a demand of Rs.50,000/- and on 19.11.2019, the petitioner came home with an unknown woman with whom the petitioner had solemnized another marriage. On 20.11.2019, she was assaulted and forced to leave her matrimonial house.

It appears that the informant had earlier filed another case, in which the petitioner was acquitted. Consequent to a fresh cause of action having arisen with respect to solemnization of second marriage of the petitioner and subsequent torture levelled against the petitioner, she has filed the present FIR. The allegations seem to be centered around the petitioner and in view of the nature of the same, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This application is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-